

Central Administrative Tribunal
Principal Bench

CP No.568/2014
in
OA No.1882/2012

New Delhi, this the 2nd day of September, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Dr. B.K. Sinha, Member (A)**

Om Narain Pandey,
Aged about 58 years,
S/o Shri R.V. Pandey,
R/o 326, Parsnath Enclave,
Alpha II, Greater Noida,
G.B. Nagar, UPPetitioner

(By Advocate: Mr. Susheel Kumar for Mr. T.N. Tripathi)

Versus

Shri V.K. Tripathi,
Divisional General Manager,
Northern Central Railway,
Allahabad ...Respondent

(By Advocate: Mr. Shailendra Tiwary)

ORDER (Oral)

By Hon'ble Mr. V. Ajay Kumar, Member (J):

The present Contempt Petition is filed complaining non-implementation of the orders of this Tribunal dated 20.12.2013 in OA No. 1882/2012 whereunder the following order was passed:-

“2. After hearing in detail, I am inclined to remit the matter back to the respondent-authorities to settle the matter once and for all, by making payment which had already been decided under the same rate at which it has been charged from him in accordance

with rules, within a period of 02 months from the date of receipt of a copy of this order.

2. OA is disposed of with the above directions. No costs."

2. The respondents, on receipt of notice, have filed a detailed compliance affidavit along with detailed calculation-sheets and accordingly, submitted that they have fully complied with the orders of this Tribunal. A perusal of the same indicates that the respondents have substantially complied with the orders of this Tribunal. Accordingly, the CP is closed. Notice is discharged. No costs.

(Dr. B.K. Sinha)
Member (A)

(V. Ajay Kumar)
Member(J)

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